

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No.226/98

Thursday, this the 30th day of April, 1998

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

V. Mohandas, S/o Veli,  
Lakshmi Nivas,  
Kottopada,  
Mannarkadu P.O.

..Applicant

By Advocate Mr M.R. Rajendran Nair.

Vs.

1. The Executive Engineer,  
Lakshadweep P.W.D., Amini.
2. The Administrator,  
Union Territory of Lakshadweep,  
Amini.

..Respondent

By Advocate Mr P.R. Ramachandra Menon, Addl.CGSC

The application having been heard on 30.4.1998,  
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

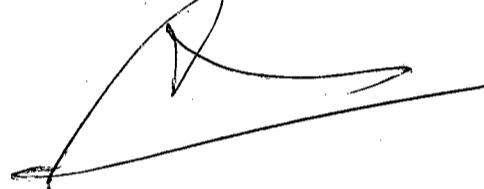
In the reply statement filed by the respondents it is specifically stated that death-cum-retirement gratuity, commuted value of pension, and final payment of General Provident Fund etc. have been disbursed to the applicant by the first respondent on 11.3.1998 and as far as the pension is concerned, the Pay and Accounts Officer, Kavarathy, has already forwarded the authorisation of the applicant's pension to the Central Pension Accounting Office, New Delhi, as per prescribed procedure for onward payment through Bank.

2. In the light of this specific recital in the reply statement it is submitted by the learned counsel for the applicant that the O.A. can be closed.

3. Though there is a claim for payment of interest at 18% per annum on the ground that there is delay in payment of the retiral benefits to the applicant, I do not find any justification to grant interest for the simple reason that the retiral benefits have been settled within a reasonable time after the retirement of the applicant and from R-1 it is clearly seen that the applicant was continuing in service wrongly even after attaining the age of superannuation i.e., 58 years of age on the after-noon of 31.12.1995.

4. Accordingly the Original Application is closed. No costs.

Dated the 30th of April, 1998.



A.M. SIVADAS  
JUDICIAL MEMBER

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